

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 6392/2021

(Arising out of impugned final judgment and order dated 08-04-2021 in WA No. 494/2021 passed by the High Court of Kerala at Ernakulam)

JAGATHY RAJ V.P.

Petitioner

VERSUS

RAJITHA KUMAR. S & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.55914/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 01-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For the Parties

Mr. Paramjit Singh Patwalia, Sr. Adv.
Mr. G. Prakash, Adv.
Mr. Jishnu M. L., AOR

Ms. Bina Madhavan, Adv.
Mr. S. Udaya Kumar Sagar, Adv.
Ms. Akanksha Mehra.
M/S. Lawyer S Knit & Co, AOR

Ms. Malini Poduval, AOR
Ms. Babita Sant, Adv.

Ms. Harshika Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Arguments heard.

Order reserved.

Ms. Bina Madhavan, learned counsel for the respondent(s) be place on record the brief synopsis/facts within two days.

(NIRMALA NEGI)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)